

State Governments. The Government of India have no information about any master plan, prepared by the Government of Karnataka on the subject. However, so far as N.Hs. are concerned, there is already an existing National Highway (N. H. No. 17) in the State running along the coast and connecting the various ports in the State. The Government of India, meet the entire cost of development and maintenance of the National Highway.

Representation from S. V. Teachers in Delhi Schools

3485. SHRI T. SOHAN LAL: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether he has received any representation from S. V. Teachers working in the Higher Secondary schools of Delhi;

(b) whether some M.Ps. and a member of the Metropolitan Council of Delhi also forwarded a memorandum to him; and

(c) if so, the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) Yes, Sir.

(b) Yes, Sir.

(c) The matter is under consideration in consultation with the Delhi Administration.

Paddy/Rice Trade handled by Wholesalers and Retailers

3486. SHRI N. E. HORO: Will the Minister of AGRICULTURE be pleased to state:

(a) the volume of paddy/rice trade

at present being handled by the wholesalers (a) within each State and (b) outside each State, their number and area of operation; and

(b) the nature and degree of control on the retail traders operating in paddy/rice trade?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Enhancement of Levy on Foodgrains in Karnataka

3487. SHRI C. K. PAFFER SHERIFF: Will the Minister of AGRICULTURE be pleased to state to what extent Government consider it necessary to enhance the present percentage of levy on foodgrains imposed in the State of Karnataka to maximise procurement under the present system and maximise procurement under the new system?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): Producer's levy on acreage basis has been imposed by the Government of Karnataka on paddy, jowar and ragi. The State Government had also imposed levy on rice millers which however has been declared void by the High Court in the first week of July, 1974. The State Government are appealing against the decision of the High Court.

It is essentially for the State Government to decide whether there should be any enhancement in the percentage of levy on foodgrains. No proposal in this regard has so far been received from the Government of Karnataka.